

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

New Delhi, the 29th July, 1977.

NOTIFICATION
INCOME TAX

No.1912 (F.No. 404/27/77-ITCC): In pursuance of sub-clause (iii) of clause (44) of section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby makes the following amendment in the notification of the Government of India in the Ministry of Finance (Department of Revenue & Insurance) No.965(F.No. 404/95/75-ITCC) dated 17th July, 1975, namely:-

In the said notification, for the letters and words, "S/Shri M. Dayal and D. Kujur who are Gazetted Officers of the Central Government to exercise the powers of Tax Recovery Officer," the words and letters "Shri D. Kujur, being a Gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer," shall be substituted.

Sd/-

(H. VENKATARAMAN)

Deputy Secretary to the Government of India

The Manager,
Government of India Press,
New Delhi.

Copy forwarded to:-

1. The Commissioner of Income-tax, Bihar I, Patna.
2. All Directors of Inspection including DI(O&MS), New Delhi.
3. The Comptroller & Auditor General of India, New Delhi.
4. The Chief Secretary, Government of Bihar, Patna.
5. The Accountant General, Bihar, Ranchi.
6. The Jt. Secy. & Legal Adviser, Ministry of Law, New Delhi.
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Deputy Secretary to the Government of India

AUTHORISED FOR ISSUE

(R.V. RAMANAN)

ASSISTANT DIRECTOR OF INSPECTION(P&P) No.CC/ITCC/1848/452/RSP/77

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